

+ ITEM NO. 45

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2005

CC 3088/2005

(From the judgement and order dated 29/07/2004 in ITA No. 114/2004 of

The

HIGH COURT OF KARNATAKA AT BANGALORE)

COMMNR. OF INCOME TAX & ANR.

Petitioner(s)

VERSUS

PRIMARY COOP. AGRI. & RURAL DEV.BANK LTD

Respondent(s)

(With IA 1 for c/delay in filing SLP and c/delay in refiling SLP and
office report)

and Item No. 45

S.L.P.(C)...CC NO. 3951 of 2005 (Commnr. Of Income Tax, Belgaum vs.
Belgaum Distt. Central Co-op. Bank Ltd.) (with appln(s) for c/delay in
filing SLP)

(With office report)

Date: 04/04/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE G.P. MATHUR

For Petitioner(s)

Mr. B B Ahuja, Sr. Adv.

Mr. Navin Prakash, Adv.

Mr. B.V. Balaram Das, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

The learned senior counsel for the petitioners states that SLP(C) No. 9414/2003 is an identical matter.

Delay condoned.

Issue notice.

Tag with SLP(C) No. 9414/2003.

(D.P. WALIA)

(RADHA R. BHATIA)

COURT MASTER

COURT MASTER